

Cr CASES 1554/2020  
STATE Vs. LAKDARMAAMECHE (ALGERIA)  
FIR No. 63/2 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
all the accused persons.

All accused persons mentioned in column no. 11 (Algeria  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing have been duly identified by their  
counsel as well as IO. All the accused persons mentioned in column no.  
11 of the present chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet submits that he shall file the  
personal bond on behalf of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall  
be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1555/2020  
STATE Vs. MOUNIR KECHOUT (BELGIUM)  
FIR No. 63/10 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

All accused persons mentioned in column no. 11 (Belgium  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing have been duly identified by their  
counsel as well as IO. All the accused persons mentioned in column no.  
11 of the present chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet submits that he shall file the  
personal bond on behalf of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall  
be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1546/2020  
STATE Vs. ABDUL SALAM & ORS. (AFGANISTAN)  
FIR No. 63/1 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

Sh. Ali Usman, concerned official from Embassy of  
Afghanistan.

All accused persons mentioned in column no. 11  
(Afghanistan National) from Zayad College as well as M.S. Creative  
School.

WSI Khushboo and WSI Preeti were present at the schools  
where the accused persons are currently present for assisting the  
proceedings.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing and have been duly identified by the  
concerned official of the Embassy of Afghanistan as well as IO. All the  
accused persons mentioned in column no. 11 of the present chargesheet  
are admitted to bail on personal bond of Rs.10,000/- each. Ld. Counsel for  
all the accused persons mentioned in column no. 11 of the present  
chargesheet submits that he shall file the personal bond on behalf of all  
the accused persons tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for all the  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for all the accused persons

submits that he shall be moving applications for plea bargaining for all the accused persons tomorrow. The said submission is heard and allowed.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1552/2020  
STATE Vs. ALY MOHD. (EGYPT)  
FIR No. 63/3 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. F.A. Khan and Sh. Ahmed Khan, counsels for the accused.

Mr. Mohd. Salim, official from Egypt Embassy.

Accused mentioned in column no. 11 (Egypt National) of the charge sheet is present through video conferencing on service of summons from M.S. Creative School, 119, Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused persons are currently staying for assisting the proceedings and for identification of the accused persons.

Accused is summoned today has appeared through video conferencing during the court hearing and has been duly identified by his counsel as well as IO and official of Russian Embassy. Accused is admitted to bail on personal bond of Rs.10,000/- each. Ld. Counsel for accused submits that he shall file the personal bond on behalf of accused tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that he shall be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1543/2020  
STATE Vs. ANIS AHMAD ORRANETO & Ors. (BRAZIL)  
FIR No. 63/5 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

Mr. Victor, concerned official from High Commission of Brazil.

All accused persons mentioned in column no. 11 (Brazil  
National) of the charge sheet are present through video conferencing on  
service of summons from M.S. Creative School, 119, Street no. 11,  
Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

All the accused persons summoned today have appeared  
through video conferencing during the court hearing and have been duly  
identified by the concerned official of Brazil High Commission as well as  
IO. All the accused persons mentioned in column no. 11 of the present  
chargesheet are admitted to bail on personal bond of Rs.10,000/- each.  
Ld. Counsel for all the accused persons mentioned in column no. 11 of the  
present chargesheet submits that he shall file the personal bond on behalf  
of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for all the  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for all the accused persons  
submits that he shall be moving applications for plea bargaining for all the  
accused persons tomorrow.



Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

26

Cr CASES 1563/2020

STATE Vs. BECHIR YANES & ORS. (TUNISIA)

FIR No. 63/16 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

All accused persons mentioned in column no. 11 (Tunisia) of  
the charge sheet and supplementary chargesheet are present through  
video conferencing on service of summons from Zayad College.

WSI Preeti Sharma is present at the college where the  
accused persons are currently present for assisting the proceedings and  
for identification of the accused persons.

All the accused persons summoned today have appeared  
through video conferencing during the court hearing and have been duly  
identified by their counsel as well as IO. All the accused persons  
mentioned in column no. 11 of the present chargesheet as well as  
supplementary chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet as well as supplementary  
chargesheet submits that he shall file the personal bond on behalf of all  
the accused persons tomorrow.

Let copy of chargesheet as well as supplementary  
chargesheet be supplied to Ld. Counsel for all the accused persons in a  
pen drive against acknowledgment.

At this stage, Ld. Counsel for all the accused persons  
submits that he shall be moving applications for plea bargaining for all the

accused persons tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet and supplementary chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1556/2020  
STATE Vs. EGEMNAZAROV MYHEYBEK & ORS. (KAZAHKISTAN)  
FIR No. 63/14 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

Sh. Ulybek Tulekin, officials from High Commission of  
Kazakhstan.

All accused persons mentioned in column no. 11  
(Kazakhstan Nationals) of the present chargesheet as well as  
supplementary chargesheet through video conferencing on service of  
summons from M.S. Creative School, 119, Street no. 11, Jogabai  
Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused  
persons are currently present for assisting the proceedings and for  
identification of the accused persons.

During the court hearing, all the accused persons are duly  
identified by the concerned officials of Kazakhstan High Commission as  
well as IO. Accused Egemnazarov Myheybek is a national of Kyrgyzstan  
and he has been identified by the IO and his counsel. All accused persons  
mentioned in column no. 11 of the present chargesheet as well as  
supplementary chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet submits that he shall file the  
personal bond on behalf of all the accused persons by tomorrow.

At this stage, Ld. Counsel for all the accused persons  
submits that he shall be moving applications for plea bargaining for all the

accused persons alongwith his vakalatnama tomorrow.

Accordingly, put up on 09.07.2020 for filing of vakalatnama and plea bargaining applications on behalf of all the accused persons and for supplying of copies of chargesheet and further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

24

Cr CASES 1561/2020  
STATE Vs. ELAMIN AHMED GALI (SUDAN)  
FIR No. 63/19 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
all the accused persons.

Mohd. Assad Abbasi, care taker of accused persons.

All accused persons mentioned in column no. 11 (Sudan  
Nationals) of the present chargesheet as well as supplementary  
chargesheet through video conferencing except accused Mohd. Salim  
Tajauddin from M.S. Creative School, 119, Street no. 11, Jogabai  
Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025. These accused  
persons have been identified by Mohd. Assad Abbasi who is care taker  
and IO as well as their counsel.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet as well as supplementary chargesheet except  
accused Mohd. Salim Tajauddin are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet submits that she shall file the  
personal bond on behalf of all the accused persons tomorrow except for  
accused Mohd. Salim Tajauddin.

At this stage, Ld. Counsel for all the accused persons  
submits that she shall be moving applications for plea bargaining for all the

accused persons tomorrow. The said submission is heard and allowed.

It is informed by Ld. Counsel for accused persons that accused Mohd. Salim Tajauddin (Passport no. P04289746) is admitted in Majeeda hospital, Hamdard Nagar. IO is directed to file report regarding his medical condition tomorrow i.e. 09.07.2020.

Put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceeding.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

28

Cr CASES 1565/2020

STATE Vs. HASAN ALI (Fiji)

FIR No. 63/18 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

Sh. Khalid, Official from Fiji Embassy.

All accused persons mentioned in column no. 11 (Fiji  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025 through video conferencing.

WSI Khushboo was present at the school where the accused  
persons are present for assisting the proceedings and for identification of  
the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing have been duly identified by the  
official of Fiji Embassy as well as IO. All the accused persons mentioned  
in column no. 11 of the present chargesheet are admitted to bail on  
personal bond of Rs.10,000/- each. Ld. Counsel for all the accused  
persons mentioned in column no. 11 of the present chargesheet submits  
that he shall file the personal bond on behalf of all the accused persons  
tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for  
accused persons in a pen drive against acknowledgment.



At this stage, Ld. Counsel for accused submits that she shall be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

22

Cr CASES 1559/2020  
STATE Vs. HASAN SAID DASAN (JORDAN)  
FIR No. 63/12 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.  
08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.  
IO Insp. Satish Kumar in person.  
Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for the  
accused.

Accused mentioned in column no. 11 (Jordan National) of the  
charge sheet is present through video conferencing on service of summons  
from M.S. Creative School, 119, Street no. 11, Jogabai Extension, Zakir  
Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

Accused is summoned today has appeared through video  
conferencing during the court hearing and has been duly identified by his  
counsel as well as IO. Accused is admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for accused submits that she shall file the  
personal bond on behalf of accused tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for accused  
persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall be  
moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond /  
filing of vakalatnama / for supplying of copy of chargesheet / further  
proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

30

Cr CASES 1593/2020

STATE Vs. KHALIKD ABEBE (ETHOPIA)

FIR No. 63/48 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
the accused.

Accused mentioned in column no. 11 (Ethopian National) of  
the charge sheet is present through video conferencing on service of  
summons from M.S. Creative School, 119, Street no. 11, Jogabai  
Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused  
persons are present for assisting the proceedings and for identification of  
the accused persons.

Accused is summoned today has appeared through video  
conferencing during the court hearing and has been duly identified by his  
counsel as well as IO. Accused is admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for accused submits that she shall file the  
personal bond on behalf of accused tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for  
accused in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall  
be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond /  
filing of vakalatnama / for supplying of copy of chargesheet / further  
proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1551/2020  
STATE Vs. KHALMURAT BAZAROV (UKRAINE)  
FIR No. 63/7 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsels for the accused.

Mr. Gromov, First Secretary Consular Affaires from Embassy of Ukraine.

Accused mentioned in column no. 11 (Ukraine National) of the charge sheet is present through video conferencing on service of summons from M.S. Creative School, 119, Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused persons are currently staying for assisting the proceedings and for identification of the accused persons.

Accused is summoned today has appeared through video conferencing during the court hearing and has been duly identified by his counsel as well as IO and official of Ukraine Embassy. Accused is admitted to bail on personal bond of Rs.10,000/- each. Ld. Counsel for accused submits that she shall file the personal bond on behalf of accused tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1553/2020  
STATE Vs. KUVANCHBEK ABAKIROV (RUSSIA)  
FIR No. 63/9 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for the accused.

Mr. Daniil Nekrsov, official from Russian Embassy.

Accused mentioned in column no. 11 (Russian National) of the charge sheet is present through video conferencing on service of summons from M.S. Creative School, 119, Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused persons are currently staying for assisting the proceedings and for identification of the accused persons.

Accused is summoned today has appeared through video conferencing during the court hearing and has been duly identified by his counsel as well as IO and official of Russian Embassy. Accused is admitted to bail on personal bond of Rs.10,000/- each. Ld. Counsel for accused submits that she shall file the personal bond on behalf of accused tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1547/2020  
STATE Vs. MD JAMAL & Ors. (USA)  
FIR No. 63/6 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

Ms. Pam Kazi and Mr. Agga Soediono, concerned officials  
from Embassy of USA.

All accused persons mentioned in column no. 11 (USA  
National) from M.S. Creative School, 119, Street no. 11, Jogabai  
Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025 and Zayad  
Colleg through video conferencing.

WSI Khushboo and WSI Preeti were present at the school  
where the accused persons are present for assisting the proceedings and  
for identification of the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing are duly identified by the concerned  
officials of USA Embassy. All the accused persons mentioned in column  
no. 11 of the present chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet submits that he shall file the  
personal bond on behalf of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that he shall

be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

23

Cr CASES 1560/2020  
STATE Vs. MEHDI DRAA & Ors. (FRANCE)  
FIR No.63/13 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

All accused persons mentioned in column no. 11 (French  
Nationals) of the charge sheet and supplementary chargesheet are  
present through video conferencing on service of summons from Zayad  
College.

WSI Preeti Sharma is present at the college where the  
accused persons are currently present for assisting the proceedings and  
for identification of the accused persons.

All the accused persons summoned today have appeared  
through video conferencing during the court hearing and have been duly  
identified by their counsel as well as IO. All the accused persons  
mentioned in column no. 11 of the present chargesheet as well as  
supplementary chargesheet are admitted to bail on personal bond of  
Rs.10,000/- each. Ld. Counsel for all the accused persons mentioned in  
column no. 11 of the present chargesheet as well as supplementary  
chargesheet submits that he shall file the personal bond on behalf of all  
the accused persons tomorrow.

Let copy of chargesheet as well as supplementary  
chargesheet be supplied to Id. Counsel for all the accused persons in a  
pen drive against acknowledgment.



At this stage, Ld. Counsel for all the accused persons submits that he shall be moving applications for plea bargaining for all the accused persons tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet and supplementary chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

Cr CASES 1557/2020  
STATE Vs. MOHD RAMI & Ors. (MOROCCO)  
FIR No. 63/15 /2020  
PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
all the accused persons.

All accused persons mentioned in column no. 11 (Morocco  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025 from video conferencing.

WSI Khushboo was present at the school where the accused  
persons are present for assisting the proceedings and for identification of  
the accused persons

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing are duly identified by their counsel  
as well as IO. All the accused persons mentioned in column no. 11 of the  
present chargesheet are admitted to bail on personal bond of Rs.10,000/-  
each. Ld. Counsel for all the accused persons mentioned in column no. 11  
of the present chargesheet submits that he shall file the personal bond on  
behalf of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall  
be moving applications for plea bargaining for the accused tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

25

Cr CASES 1562/2020

STATE Vs. SALAHODDEN TOMAWIS & ORS. (PHILIPPINES)

FIR No. 63/20 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
all the accused persons.

Mr. Saiden Esmael, official from Philipinnes Embassy.

All accused persons mentioned in column no. 11 (Phillipinnes  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025 through video conferencing.

WSI Khushboo was present at the school where the accused  
persons are present for assisting the proceedings and for identification of  
the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing are duly identified by the concerned  
official of Philipppines Embassy as well as IO. All the accused persons  
mentioned in column no. 11 of the present chargesheet are admitted to  
bail on personal bond of Rs.10,000/- each. Ld. Counsel for all the accused  
persons mentioned in column no. 11 of the present chargesheet submits  
that he shall file the personal bond on behalf of all the accused persons  
tomorrow.

Let copy of chargesheet be supplied to Id. Counsel for all the  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for all the accused persons submits that he shall be moving applications for plea bargaining for all the accused persons tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

27

Cr CASES 1564/2020

STATE Vs. SIDDIK AHMED CHOWDHURY & ORS. (UK)

FIR No. 63/17 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. Fahim Khan and Sh. Ahmed Khan, counsels for all the  
accused persons.

All accused persons mentioned in column no. 11 (UK  
Nationals) of the charge sheet are present through video conferencing on  
service of summons from M.S. Creative School, 119, Street no. 11,  
Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025.

WSI Khushboo was present at the school where the accused  
persons are currently staying for assisting the proceedings and for  
identification of the accused persons.

All the accused persons summoned today have appeared  
through video conferencing during the court hearing and have been duly  
identified by their counsel as well as IO. All the accused persons  
mentioned in column no. 11 of the present chargesheet are admitted to  
bail on personal bond of Rs.10,000/- each. Ld. Counsel for all the accused  
persons mentioned in column no. 11 of the present chargesheet submits  
that he shall file the personal bond on behalf of all the accused persons  
tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for all the  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for all the accused persons  
submits that he shall be moving applications for plea bargaining for all the  
accused persons tomorrow.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

10

Cr CASES 1544/2020

STATE Vs. SU HONGJUN & Ors. (CHINA)

FIR No. 63/4 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Ms. Ashima Mandla and Ms. Mandakani Singh, counsel for  
all the accused persons.

All accused persons mentioned in column no. 11 (China  
Nationals) of the present chargesheet from M.S. Creative School, 119,  
Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi  
110025 through video conferencing.

WSI Khushboo was present at the school where the accused  
persons are currently present for assisting the proceedings and for  
identification of the accused persons.

All the accused persons mentioned in column no. 11 of the  
present chargesheet were present upon service of summons through IO.  
All the accused persons summoned today have appeared through video  
conferencing during the court hearing are duly identified by their counsel  
as well as IO. All the accused persons mentioned in column no. 11 of the  
present chargesheet are admitted to bail on personal bond of Rs.10,000/-  
each. Ld. Counsel for all the accused persons mentioned in column no. 11  
of the present chargesheet submits that he shall file the personal bond on  
behalf of all the accused persons tomorrow.

Let copy of chargesheet be supplied to Ld. Counsel for  
accused persons in a pen drive against acknowledgment.

At this stage, Ld. Counsel for accused submits that she shall  
be moving applications for plea bargaining for the accused tomorrow.



Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020

29

Cr CASES 1574/2020

STATE Vs. SUHAIL SHAIK (UK AND AUSTRALIA)

FIR No. 63/31 /2020

PS (CRIME BRANCH-SOUTH EAST)

The matter is taken up today through video conferencing via Webex  
Cisco App.

08.07.2020

Present: Sh. Sanjay Mishra, Ld. APP for State.

IO Insp. Satish Kumar in person.

Sh. M.A. Khan, counsel for accused Suhail Shaik.

Sh. F.A. Khan, counsel for accused Irfan.

Accused Suhail Shaik (UK) and K. Irfan Baig (Australia) in person from M.S. Creative School, 119, Street no. 11, Jogabai Extension, Zakir Nagar, Jamia Nagar, New Delhi 110025 through video conferencing.

WSI Khushboo was present at the school where the accused persons are currently staying for assisting the proceedings and for identification of the accused persons.

Both accused persons mentioned in column no. 11 of the present chargesheet were present upon service of summons through IO. All the accused persons summoned today have appeared through video conferencing during the court hearing have been duly identified by their respective counsels as well as by IO.

Both the accused persons are admitted to bail on furnishing personal bond in the sum of Rs.10,000/-.

Ld. Counsel for accused Suhail Shaik submits that they would want to contest the case.

Let copy of chargesheet be supplied to both the accused persons.

Ld. Counsel for K. Irfan Baig has sought time till tomorrow to furnish bail bond / file vakalatnama and for moving application for plea bargaining. He also submits that they would collect the copy of

chargesheet in pen drive tomorrow itself.

Accordingly, put up on 09.07.2020 for furnishing of bail bond / filing of vakalatnama / for supplying of copy of chargesheet / further proceedings on behalf of accused K. Irfan Baig.

Put up on 10.08.2020 for scrutiny of documents and further proceedings qua accused Suhail Shaik.

(Gurmohina Kaur)  
Chief Metropolitan Magistrate  
SED/New Delhi/08.07.2020